

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE BENCH AT CHENNAI
ORIGINAL APPLICATION NO. 125/2024**

IN THE MATTER OF:

Harish Tholar

...APPLICANT

Versus

State of Karnataka and Others

...RESPONDENTS

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Filed by



**Darpan KM
Standing Counsel
State of Karnataka**

Date:18.12.2024

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**REPORT ON BEHALF OF RESPONDENT NO.58 (EXECUTIVE
OFFICER, SRI MOOKAMBIKA TEMPLE, KOLLUR)**

MOST RESPECTFULLY SHOWETH:

1. That the instant report is being filed pursuant to the order dated 26.07.2024 passed by this Hon'ble Tribunal by way of which the answering Respondent was impleaded herein. The following was *inter alia* directed by this Hon'ble Tribunal by way of the above order:

"3.As the Karnataka Urban Water Supply and Drainage Board and Kollur Mookambika Temple Udupi District are necessary parties to this proceeding, we Suo Motu implead them as additional Respondents No.57 and 58 respectively."

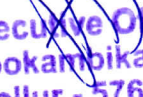
2. It is pertinent to reiterate that the instant Original Application has been filed alleging pollution of rivers Agnitheertha and Sowparnika in Kollur, Udupi District.


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3. It is humbly submitted that there are no violations of environmental norms or any acts by this respondent leading to pollution of the river as alleged in the Application.
4. It is submitted that the total Underground Drainage System not only for the temple, but also for the town of Kollur, was implemented by Karnataka Urban Water Supply & Drainage Board as per the sanctioned order of the Government of Karnataka in KE 09/Mooka/2015 dated 26.06.2015, at the estimated cost of Rs. 19.97 Crores and the cost thereto was borne by the temple. The said project was completed on 19.06.2020 and the maintenance and operation started on 01.07.2020 by the said KUWS & DB.
5. It is submitted that the said underground drainage system carries the waste water from the dining hall of the temple, the temple lodging houses, educational institutions, public toilets, latrines in conformity with norms. Hence, no waste water is allowed to flow out to pollute either the environment or the river water or to cause inconvenience and unhygienic situation to the town or the people by the answering Respondent. The said project being operated and maintained by Karnataka Urban Water Supply and Drainage Board.



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6. It is submitted that the above project has been carried out at the request of the answering Respondent, who has also borne the expenses for the same. It is thus submitted that the answering Respondent has proactively taken steps to ensure that the rivers are not polluted and that there is no entry of sewage into the rivers. In light of the above, it is respectfully submitted that the instant application may be disposed of by rejecting claim against them and Incase, if this Honorable forum directs the answering Respondent, shall be duty bound to comply with and implement the directions passed by this Hon'ble Tribunal.


Executive Officer
Sri Mookambika Temple
Kollur - 576 220

**For Respondent No.58
Executive Officer
Sri Mookambika Temple
Kollur, Byndoor Taluk, Udupi District**

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